

## Annexure - 4

Khushboo Marbles Pvt. Ltd.; CIRP commenced on 02.07.2025;

List of creditors as on 27.03.2026

## List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Axis Finance Limited	17.07.2025	₹ 48,621,193.00	₹ 41,978,594.00	Loan facilities	₹ 0.00	No	45.46%	₹ 0.00	₹ 0.00	₹ 6,642,599.00	₹ 0.00	Additional documents/information regarding the claim was sought from the claimant. However, no information was received, therefore the part amount of the claim has not been admitted.
2	Prem Baldwa	31.07.2025	₹ 3,461,470.00	₹ 0.00	Loan facilities	₹ 0.00	Yes	0.00%	₹ 0.00	₹ 0.00	₹ 3,461,470.00	₹ 0.00	Claim has not been submitted in the appropriate claim form. Further additional documents/information for the verification of the claim was sought. However, no information was received, therefore the claim amount has not been admitted.
3	Ankit Baldwa	31.07.2025	₹ 5,418,570.00	₹ 0.00	Loan facilities	₹ 0.00	Yes	0.00%	₹ 0.00	₹ 0.00	₹ 5,418,570.00	₹ 0.00	Claim has not been submitted in the appropriate claim form. Further additional documents/information for the verification of the claim was sought. However, no information was received, therefore the claim amount has not been admitted.
<b>3</b>	<b>Total</b>		<b>₹ 57,501,233.00</b>	<b>₹ 41,978,594.00</b>	-	<b>₹ 0.00</b>	-	<b>45.46%</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	<b>₹ 15,522,639.00</b>	<b>₹ 0.00</b>	

## Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.